

being explored/evaluated. There is, however, no proposal to induct a Kiev class vessel.

**New-Item Captioned "Defence Unit  
Defenceless"**

613. SHRI BAJU BAN RIYAN :  
PROF. RAMKRISHNA MORE :  
SHRI R. P. DAS :  
DR. SUDHIR ROY :  
SHRI C. JANGA REDDY :  
DR. A. K. PATEL :

Will the Minister of DEFENCE be pleased to state :

(a) whether attention of Government has been drawn to the news-items appearing in the "Statesman" of 13 September, 1985 under the caption "Defence unit defenceless" regarding certain thefts which occurred in the Lucknow Division of Hindustan Aeronautics Limited;

(b) whether any enquiry has been ordered into these thefts; and

(c) if so, the outcome of the enquiry ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). A statement is given below.

**Statement**

Enquiries have revealed that most of the statements made in the news-item are either incorrect or exaggerated. The statement that sophisticated items have been stolen, including a D C. generator of the Jaguar aircraft, has been found to be without basis. Similarly, the statement as to the theft of documents containing drawings, diagrams and designs of the fighter aircraft's components, has been found incorrect.

2. It is a fact that a shortage in the small stock of gold and silver, which is held in the plating shop, was discovered on 11th July 1985. The loss is estimated at Rs. 62, 000. The matter was reported to the police and is under investigation. The Manager, Process Shop, was placed under suspension and departmental action has also been initiated against him and the Chief

Manager who are responsible for the safe custody of the precious metals. Charges were framed and communicated to them. As their replies were found unsatisfactory, an Enquiry Officer has been appointed.

3. Apart from the shortage recently discovered in the stock of gold and silver which is being investigated as mentioned above, no cases of major thefts have been reported by HAL, Lucknow, during the past five years. There have been occasional and isolated cases of petty thefts which were suitably dealt with. Appropriate remedial measures to further tighten security and vigilance arrangements were taken to prevent such incidents.

*[Translation]*

**Cases Pending with Vigilance Cell of  
Home Ministry**

614. SHRI KALI PRASAD PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) number of cases pending with the Vigilance Cell as on 1st November, 1985;

(b) whether Government have taken any concrete action for speedy disposal of these cases and if so, the details thereof; and

(c) the reasons why such a large number of cases are pending ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) 17.

(b) Yes, Sir. The following steps have been taken from time to time for speedy disposal of these cases :

(i) The Inquiry Officers have been reminded to expedite the completion of inquiries in respect of cases with them;

(ii) The concerned Departments have been requested to expedite action in cases referred to them;

(iii) The progress of these cases is discussed in D and M Meetings;

(iv) Monthly and quarterly reviews of these cases are also made at higher level,